

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA NO. 63 OF 2016 IN DFR NO. 2452 (A) OF 2015**Dated: 14th March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

RattanIndia Power Ltd.	VersusAppellant(s)
Maharashtra Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Sanjay Sen, Sr. Adv. Mr. Anurag Sharma Mr. Tushar Jain
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Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. D.V. Raghuvansy for R-1
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	Mr. M.G. Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya for R-3
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ORDER

IA NO. 63 OF 2016
(Appl. for condonation of Delay)

There is 419 days delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay in filing the appeal may be condoned.

We have heard learned counsel for the parties and perused the explanation offered in the application for condonation of delay. It appears that the applicant was prosecuting the review application. In the circumstances, we

are of the opinion that the delay should be condoned after saddling the appellants with some costs.

Therefore, we deem it appropriate to condone the delay of 419 days on payment of costs of Rs.15,000/- (Rupees fifteen thousand only) to a charitable organization, namely **“National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022”** on or before 29.03.2016.

The Registry is directed to number the Appeal after receiving the intimation about the compliance of this order and post the matter for admission on 02.05.2016. The Registry is further directed to send a copy of this order to the above charitable organization.

(I.J. Kapoor)
Technical Member
pr/dk

(Justice Ranjana P. Desai)
Chairperson